

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1186 of 2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd.

...Appellant

Vs

Gwalior Bypass Projects Ltd.

....Respondent

Present:

For Appellant: Mr. Buddy Ranganathan, Mr. Sugam Seth, Mr. Vikram Babbar, Mr. Abu John Mathew, Mr. Manbhav Anand, Mr. Aditya Vashisth and Mr. Shashank Kr. Lal, Advocates

For Respondent: Mr. Manmeet Singh, Mr. Abhinandan Banerjee, and Ms. Ria Kohli, Advocates.

ORDER

10.01.2020 For hearing the argument of the Learned Counsel for the Appellant, at request, the matter is adjourned to **23rd January, 2020**. The matter is released from part-heard.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)

Akc/Md.